Communal violence case: Tripura CM instructs DGP to review UAPA cases against journalists, lawyers

https://english.lokmat.com/national/communal-violence-case-tripura-cm-instructs-dgp-to-review-uapa-cases-against-journalists-lawyers/

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The CMO, in its release, said that there was a nefarious attempt in the past to disturb the law and order of the state by posting fake photos and videos of mosque burning in Tripura on social media. "In an attempt to rein in it and maintain communal harmony in the state, Tripura Police had registered a case against 102 people in UAPA. Including some journalists and lawyers. After the directions of the Chief Minister to review the cases, the Tripura Police is now engaged in the review," it further read.

The National Human Rights Commission (NHRC) has asked Tripura Chief Secretary, DGP Tripura police and secretary of Tripura state human rights commission for their submission on a complaint filed by Trinamool Congress national spokesperson Saket Gokhale. The complaint stated, "It is further alleged that on the date so mentioned, the Vishwa Hindu Parishad (VHP) carried out a rally in an area under North Tripura during which one of the religious places of worship belonging to the minority community was vandalized and two shops were burnt down by the mob who carried out the rally."

"Reports of violence against persons from religious minority communities were also reported but ironically the state machinery acted like a bystander by siding with rioting mobs. It is also stated that post such incidents, there is an atmosphere of immense fear amongst the members of that community in the area with regard to their life and safety. The complainant is seeking the intervention of the Commission in the matter", it further stated. It is alleged that workers of the ruling party of the state had attacked leaders of the All India Trinamool Congress while they were campaigning in the state.

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It is also alleged that during such incidents of political violence, one of the sitting Members of Parliament and other workers of AITC sustained injuries, their vehicles were vandalized and belongings were stolen", the complaint stated.

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https://www.aninews.in/news/national/general-news/communal-violence-case-tripura-cm-instructs-dgp-to-review-uapa-cases-against-journalists-lawyers20211128000755/

Agartala (Tripura) [India], November 28 (ANI): Tripura Chief Minister Biplav Kumar Deb on Saturday instructed Director General of Police (DGP) VS Yadav to review the cases under the Unlawful Activities (Prevention) Act registered against journalists and lawyers during the communal violence in the recent past.

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Open Letter to the Hon'ble Prime Minister Shri Narendra Modi

https://countercurrents.org/2021/11/open-letter-to-the-honble-prime-minister-shrinarendra-modi/

"Selective" advocacy of Rights violations?" "When daily incidents of hate crimes, lynchings, caste atrocities and state violations become common place, Every egregious violation deserves our attention"

Dear Sir,

You had in your speech on the 28th NHRC foundation programme on 12th October, 2021 made four assertions on human rights to which the PUCL, as one of the oldest civil liberties groups in the country, feels that a response is warranted. You had referred to:

- (i) the so called 'selective' interpretation of human rights;
- (ii) the fact that rights are a product of the independence struggle;
- (iii) that duties are as important as rights; and
- (iv) that raising human rights issues can 'tarnish' the country's reputation.

We would like to remind the Prime Minister that the PUCL was born in the crucible of the Emergency and was a staunch critic of the human rights violations – preventive detentions, torture, disappearances – carried out by the Indira Gandhi regime. In fact the founder of the PUCL, Jayaprakash Narayan was himself imprisoned by the then Congress regime. The PUCL fought hard against the authoritarian regime of the then Congress government led by Indira Gandhi. Many stalwarts of the freedom struggle and leaders from across India, played a key role opposing the Emergency and to restore democracy.

Since that time, the PUCL has been relentless in exposing the rights violations committed by the party in power, which as you know was in that period, mainly the Congress party. In the aftermath of the assassination of Indira Gandhi in 1984 and the brutal pogrom against the Sikh community, PUCL and PUDR jointly conducted a fact finding exercise and their joint report titled, "Who are the guilty?' came to the finding that the pogrom was not a spontaneous expression of "madness" and of popular, spontaneous "grief and anger' at Indira Gandhi's assassination as was made out by the authorities. The Report conclusively pointed out that the massacre of the Sikhs was the result of conscious mobilisation and acts of both deliberate commission and omission by important politicians of the Congress (I) at the top and by authorities in the administration

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Today the Congress is no longer in power and it is your party which has been in power for over seven years. The spate of lynchings, mob attacks on inter-caste and inter-religious marriages, the passing of legislation which violates the freedom to marry (so called anti-love jihad laws) by BJP ruled states, the languishing of thousands of innocents under the UAPA, the jailing of journalists, everyday attacks on religious minorities, the dilution of both environmental safeguards and labour rights – all of these pose serious threat to democracy, rule of law and fundamental rights and merit strong action.

What concerns and troubles us a lot, as indeed many other citizens, is that there is nothing but stony silence from your end towards reports of these violations, occurring repeatedly from across India. In fact many ministers of your party seem to justify such brazen violations; most distressing is to see a number of Ministers of your party publicly giving a call to violence. What are we, as citizens, to make of your strategic silence in the face of continuing human rights violations occurring all across the country? Especially, when democratic voices seeking accountability and transparency are silenced using the law as a weapon. Your Government should not be complaining of 'selectivity', but rather as a constitutional authority, redress the serious violations of the constitutional rights of the people of India.

You made the important point that the rights we enjoy are a product of the independence struggle. The PUCL is convinced that without struggle there are no rights and all rights under the Constitution can be traced back to a concrete struggle. For example, the right under Article 15(2) of the Constitution, that all citizens should enjoy non-discriminatory access to public facilities like shops, wells, tanks etc is a product of the Mahad Satyagraha which Babasaheb Ambedkar led on 20th March, 1927 for Dalits to access the Chawdar tank in Mahad in Raigad district of Maharashtra. In fact 20th March is celebrated as Social Empowerment Day in India to commemorate the Mahad struggle!

Similarly Art. 19(1)(a) – the freedom of speech and expression, owes something to Mahatma Gandhi's willingness to face imprisonment for sedition for fearlessly criticizing the British Government. To honour the meaning of the freedom struggle is to follow Gandhiji's lead; this means that in independent India, any leader of the government, unlike the colonial government, should respect `criticism' as the heart of democracy, as you are mandated to do, under the Constitution.

But what is the reality in India in the last seven years?

The critics of your government should not be in jail. That would be the best way of honouring the freedom struggle and the legacy of Bapu whose name you invoked in the course of your speech. Bapu's statement in court when he was being tried for sedition

by the colonial government, which reinforces the value of dissent, should be remembered each time your government wants to invoke sedition or the UAPA against its critics.

As Bapu said:

"Section 124-A under which I am happily charged is perhaps the prince among the political sections of the Indian Penal Coded designed to suppress the liberty of the citizen. Affection cannot be manufactured or regulated by law. If one has no affection for a person or system, one should be free to give the fullest expression to his disaffection, so long as he does not contemplate, promote or incite violence... I have no personal ill will against any single administrator; much less can I have any disaffection towards the King's person. But I hold it to be a virtue to be disaffected towards a Government which in its totality had done more harm to India than any previous system."[1]

We fervently hope that Gandhiji's immortal words that 'affection cannot be manufactured by law' and that if some people don't have 'affection' for the government, they should be allowed to express their 'disaffection' in a non-violent manner touches a chord with you and dissent is given its democratic due.

We would also like to put forward our understanding of the relationship of rights and duties, in response to your assertion that one can't think of rights without thinking of duties and that duties have a significant place in Indian culture and tradition. The abstract language of rights is made concrete through the fundamental rights chapter of the Constitution and the abstract language of duties is also given constitutional sanction through the prohibitions of Article 15(2) and Article 17 as well as Part IV-A of the Constitution which is the Fundamental Duties Chapter.

When it comes to Article 15(2) clearly every citizen has the duty not to discriminate against her fellow citizens on grounds of religion, caste, sex, place of birth and race in ensuring access to public facilities like shops, restaurants, wells, bathing ghats etc.

Article 17 by prohibiting the practice of untouchability places on all citizens the duty not to practice untouchability.

The Fundamental Duties under Article 51-A enjoin citizens, among others,

to 'value and preserve the rich heritage of our composite culture';

to 'promote harmony and the spirit of common brotherhood amongst

all the people of India';

to 'renounce practices derogatory to the dignity of women';

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to 'develop the scientific temper, humanism and the spirit of inquiry and reform';

to 'protect and improve the environment'; and

'cherish the values of the freedom struggle.'

Though the Fundamental Duties were introduced by the Indira Gandhi regime, these duties are mirrored in the Preamble, Directive Principles of State Policy and part of the fundamental rights chapter. They echoed in the chambers of the Constituent Assembly during the debates over the framing of the Constitution.

Unfortunately, those exemplary citizens who choose to follow these fundamental duties have had to do so at their peril under your administration. Govind Pansare, MM Kalburgi and Narendra Dabholkar were assassinated for their life's work of fostering a 'scientific temper'. Gauri Lankesh was killed for her work in trying to preserve 'our composite culture'.

When it comes to protecting the environment, environmental activists are routinely attacked and falsely prosecuted; 4 environmental activists were killed in 2020 alone. Plight of other rights activists in India is also painful. The NCPRI has compiled a list showing over 40 RTI activists have been killed and several hundreds attacked in the last 7 years. The roll call of those who were harassed, intimidated, ostracised, humiliated, arrested and killed for being citizens for whom fundamental duties mattered is unfortunately very long and a government which speaks of fundamental duties must first commit to protecting those of our exemplary citizens who put their lives at risk by performing their fundamental duties.

For the PUCL, constitutional rights and constitutional duties have a complementary role. Adherence to the constitutional duty of 'promoting the spirit of brotherhood' is premised on the fact that we recognize the constitutional right of all persons under Article 25 to 'practice, profess and propagate the religion of their choice'. Similarly to 'renounce practices derogatory to women' would mean the recognition of the right of women to autonomy and dignity under Article 21. To 'develop a scientific temper', would be the basis on which various cultural practices which are harmful to human dignity and autonomy would have to be forsaken.

We hope that your understanding of duties is also bound by the Constitutional recognition of Preambular values of liberty, equality, fraternity and dignity. A notion of duty which is anchored not in the Constitution but timeless Indian tradition will impinge on the rights of Dalits, as well as women. The struggle against Sati, the struggle for widow remarriage, the fight for women to enter religious spaces and the battle of Dalits

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for access to public spaces and the fight of LGBTI persons for dignity and personhood are all struggles made more difficult by the sanctification of prejudice and animus using the language of culture, tradition and duty. By itself, such a notion of duty has no place in any constitutional imagination of India. But alas, anyone daring to challenge any of these unconstitutional practices risks the danger of being persecuted and prosecuted, with the active connivance of the state agencies. This is the stark reality in India.

Towards the end of your speech, you had warned against a 'selective' interpretation of human rights with 'some people' seeing a human rights violation in a particular incident and ignoring violation of such rights in other, similar cases.

We presume that you are referring to the way your government has been accused of human rights violations 'selectively'.

It is very instructive to refer to some of the issue which you presumably are referring to as "selective". One such issue is the farmer's agitation on the outskirts of Delhi. For close to a year many lakhs of farmers waged a non-violent struggle seeking withdrawal of the 3 Farm Laws passed by your government in 2020. Neither you, nor any of your cabinet Ministers bothered to reach out and dialogue with the farmers. The farmers sat through intense cold of 2020, the harsh sun of 2021 summer and rains. Over 600 farmers are said to have died. Some celebrities who tweeted in favour of the farmers agitation were badly trolled. Others were arrested. State violence was used to crush the agitation. More recently, some farmers were mowed down by a SUV driven by the son of a cabinet minister of your government. Naturally, the media and UN agencies took note of the mass human rights tragedy taking place right under the nose of your government. Can this be termed `selective'?

There have been a number of issues in which the way your government handled the issue came in for national and international attention and condemnation. To name just a few:

- v The way a young 23 year old environmental activist, Disha Ravi, was arrested from Bengaluru by the Delhi police without following legal procedures on the allegation that she conspired with others to create a "toolkit" to use against the government; the sheer brazenness of the police was shocking.
- v Journalists and media houses writing critically about the way COVID pandemic have been targetted;
- v in July 2021, the offices of one of the most popular Hindi dailies, Dainik Bhaskar, which had been systematically reporting on the way the Covid pandemic was being handled were raided in over 5 cities in MP, Delhi, Rajasthan, Gujarat and Maharashtra.

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v In September, 2021 massive and well publicised IT raids were conducted on Newslaundry and Newsclick which have been very critical of your government. The selective targeting of journalists and media houses has been pointed out by the Editors Guild and Press Club of India.

More recently there were 4 Delhi based lawyers who went on a Fact Finding exercise to Tripura to study and report on incidents of attacks on Muslim houses, businesses and places of worship across several districts in October, 2021. For this, they have been booked under the dreaded UAPA. Two young women journalists were arrested by the Gomati District police of Tripura state for reporting on the incidents of communally targetted violence. These incidents are egregious and brazen violations of law by police forces in states ruled by your party. Isn't it natural, and in fact correct too, that these incidents were roundly condemned inside India and outside too?

Perhaps the issue which has bothered your government most is the national and global outrage against the targeting of the Bhima Koregaon – 16 (BK-16) accused, who comprise lawyers, Dalit rights activists, Adivasi Rights Activists, civil libertarians and academics. Most of them have been in jail for over three years without trial. The BK 16 case is held as a black mark against the human rights record of your government, deserving of the strongest criticism from the point of view of the right to fair trial and the right to be free of arbitrary detention.

But is the criticism of your government unreasonable or unfair? The fact remains that 83 year old Fr. Stan Swamy died in judicial custody. Isn't this an unconscionable failure of your government which appeared to be vengeful against Fr Stan, who was seriously afflicted with Parkinson's disease and needed help to even drink water? The prosecution – NIA, which comes under the Home ministry – objected and delayed Fr. Stan's request, made through court, to be supplied with something as simple as a sipper. This heartless and inhumane act elicited criticism from many quarters, including the UN Special Rapporteur on Human Rights Defenders, Mary Lawlor.

Permit us to point out that the treatment of the more globally known BK-16 only symbolizes and is actually symptomatic of the plight of thousands more who are imprisoned for many years under the UAPA for nothing other than the exercise of their constitutionally guaranteed freedom of speech, expression and association. This cannot be to the credit of a democratic government, can it?

By raising these issues of grave and critical concern are human rights groups being 'selective'? With respect, we disagree. We are only playing the role which human rights defenders are expected to play: to protect the rights and liberties of citizens.

Finally we must address your concern about the 'image of the country' being 'tarnished' by those who raise human rights concerns. We presume that you are concerned about

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the international reputation of India. When the issue of human rights is raised internationally it is done through established United Nations mechanisms such as the UN Human Rights Council, the Office of the UN High Commissioner of Human Rights, monitoring under treaty bodies and the Universal Periodic Review under the aegis of the UN Human Rights Council. All of these are institutional mechanisms which have been established through treaties which India has voluntarily entered into. Those who lodge complaints through these mechanisms are using the remedies provided by international law.

We therefore find it difficult to agree to the charge that these criticisms are any result of a conspiracy by those who wish India ill. Rather, criticisms of your government's conduct by the PUCL and many other such groups is a result of our grassroots level work in India which has convinced us about the widespread prevalence of serious human rights violations oftentimes perpetrated and perpetuated by state institutions including both the police and the administration. What you seem to characterize as a mala fide criticism is nothing more than a call to the government to respect the Constitution it has sworn to uphold. We wish your government instead of questioning the bonafides of those who criticize your government, seriously addresses lynchings, arbitrary arrests, discrimination on grounds of religion and caste and other human rights concerns in a spirit of constitutional respect and common concern.

In replying to your speech we have got an opportunity to clarify some of the common misconceptions regarding human rights work. The work human rights organisations such as PUCL do is under the Constitution and aims to achieve Constitutional goals. As such the human rights community functions as the moral conscience of the state and society and is a vital part of the Indian democratic experiment. Our criticism should be seen nothing other than a goad to the government to not forget its duty to 'bear true faith and allegiance to the Constitution of India.'

Yours faithfully

Ravikiran Jain National President

Dr. V. Suresh, General Secretary, PUCL

23 सालमें 49 केस, ज्यादातरमेंबरी:फर्जीकेसमेंपुलिसकेफंसानेवालेरवैयेसेहाईकोर्टनाराज; डीजीपीऔरमुजफ्फरनगरएसएसपीतलब

https://www.bhaskar.com/local/uttar-pradesh/news/high-court-annoyed-by-the-implicating-attitude-of-the-police-in-fake-cases-49-cases-in-23-years-acquitted-in-most-of-the-cases-129159024.html

इलाहाबादहाईकोर्टनेप्रदेशपुलिसमहानिदेशकऔरमुजफ्फरनगरकेवरिष्ठपुलिसअधीक्षककोतलबिकयाहै।को र्टकीनाराजगीमुजफ्फरनगरकेथानाकटौलीपुलिसकीकार्यप्रणालीसेहै।थानेकीपुलिसने 23 सालमेंएकव्यक्तिपर 49

आपराधिककेसदर्जिकए।कोर्टमेंसुनवाईकेबादअधिकांशमेंवहबरीहोगया।कुछमेंपुलिसनेकेसवापसलेलिया।

इसमामलेमेंकोर्टनेकहाकियहकेवलएकजमानतकामसलानहींहै,

बल्किअनुशासितपुलिसकीकार्यप्रणालीकोलेकरउठेसवालोंपरजवाबकाहै।न्यायमूर्तिविवेककुमारसिंहनेगौरव उर्फगौरापरनारकोटिक्सङ्रग्सएक्टकेतहतदर्जमामलेमेंदाखिलजमानतअर्जीपर 13 दिसंबरकोडीजीपीऔरएसएसपीमुजफ्फरनगरकोहाजिरहोनेकेलिएकहाहै।

मानवाधिकारआयोगभीपुलिसपरजुर्मानालगाचुका

कोर्टनेकहाकिहरआदमीकेजीवनकीकीमतसमानहै।बीतादिनलौटकरवापसनहींआता।जीवनपरलगेदागमुआ वजेसेधुलनहींसकते।न्यायालयनेकहाकिपिछले 23 वर्षोंमेंपुलिसनेयाचीपर 49 आपराधिककेसदर्जिकए।अधिकांशमेंवहबरीहोगया।कुछमेंपुलिसनेकेसवापसलेलिया।

याचीवउसकीपत्नीनेराष्ट्रीयमानवाधिकारआयोगकोउसेफर्जीकेसमेंफंसानेकीशिकायतकी।इसकीजांचकेबाद मानवाधिकारआयोगनेभीपुलिसपरयाचीकेपक्षमें 10 हजाररुपएकाहर्जानालगाया।कोर्टनेकहाकिकेसमेंफंसानेकापुलिसकासिलिश्वमनेकानामनहींलेरहाहै, इसलिएदोनोंशीर्षअधिकारीअदालतमेंहाजिरहो।

कोर्टनेकहाकिपुलिसकारवैयासमझसेपरेहै

कोर्टकेआदेशपरयाचीकाआपराधिककेसचार्टपेशिकयागया। इसमें एक ही थानेकटौलीमें 49 केसदर्जहोनेका खुलासाहु आहै। याची 45 मामलों में से 11 में बरीहो चुका है। 9 केसपुलिसने वापसले लिए। 2 केसों में गलती सेशामिलकरनामान लिया है। 1 केसमें एनए सएल गाया है, जो रद्दहो चुका है। 21 केसमें वह जमानतपरहैं। एक में अग्रिमजमानतिम लीहै।

कोर्टनेकहाकिपुलिसकारवैयासमझसेपरेहै।नाराजपुलिससुधरनेकेबजायऔरपरेशानकरनेपरआमादाहै।बार-बारकेसदर्जकररहीहै।अनुशासितपुलिसबलसेऐसीउम्मीदनहींकीजासकती।अगलीसुनवाई 13 दिसंबरकोहोगी।

AMAR UJALA, Online, 28.11.2021

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राष्ट्रीयमानवाधिकारआयोगनेडीएमकोभेजासम्मन

https://www.amarujala.com/uttar-pradesh/chandauli/national-human-rights-commission-sent-summons-to-dm-chandauli-news-vns624785027

पीडीडीयूनगर।राष्ट्रीयमानवअधिकारआयोगनेचंदौलीजिलाधिकारीकोसम्मनभेजाहै।जिलाधिकारीको 27 दिसंबरकोदिनमें 11 बजेव्यक्तिगतरूपसेआयोगकेसमक्षउपस्थितहोनेकाआदेशदियाहै।यहआदेशजिलेकेबरहनीविकासखंडकेए कगांवमेंफसलबर्बादहोनेपरिकसानकीमौतकेमामलेमेंजवाबनदेनेपरिवयाहै।

पिछलेवर्षफसलबर्बादहोनेपरबरहनीविकासखंडकेबरहनीगांवनिवासीकिसानविनोदिसंहसदमेमेंआगएऔरद मतोड़िदया।प्रकरणसंज्ञानमेंआनेपरह्यूमनराइटसीडब्लूएकेचेयरमैनयोगेन्द्रकुमारिसंह (योगी) नेकिसानपरिवारकोउचितमुआवजादेेनेकीमांगकरतेहुएमानवाधिकारआयोगसेशिकायतकी।आयोगनेमाम लेपरगंभीरतासेलेतेहुएजिलाधिकारीसेरिपोर्टतलबकीलेकिनरिपोर्टनहींदीगई।नौनवंबर 2021 कोआयोगनेमामलेपरविचारिकयाऔररिपोर्टनमिलनेकोगंभीरतासेलेतेहुए 27 दिसंबरकोदिनमें 11 बजेजिलाधिकारीकोव्यक्तिगतरूपसेहाजिरहोनेकानिर्देशिदया।

जयभीम : पुलिसहिरासतमें कितनी मौतें और इन मौतों परक्या कहता है क़ानून?

https://www.bbc.com/hindi/india-59394689

गहनेचोरीकरनेकेएकमामलेकेअभियुक्तकीपुलिसहिरासतमेंपिटाईहोनेसेमौतहोजातीहै.इसकेबादपुलिसइस मौतकोछिपानेकीकोशिशकरतीहैऔरफिरन्यायहासिलकरनेकीएकलंबीलड़ाईशुरूहोतीहै.

कुछिदनपहलेओटीटीप्लेटफॉर्मपरिलीज़हुईिफल्मइसीकहानीपरआधारितहै.औररिलीज़केबादसेयेफिल्महर जगहधूममचारहीहै.

फ़िल्मएकसच्चीघटनापरआधारितहै.बीतेसालअमेरिकामेंजॉर्जफ्लॉयडकीमौतकेबादआमलोगभी "पुलिसबर्बरता" केबारेमेंजाननेसमझनेलगेहैं.

पुलिसके अत्यधिक बलप्रयोगसेकालेश ख़्सजार्जफ्लॉयडकी मौतहोगईथी. पुलिसहिरासतके दौरानउत्पीड़नकेत माममामलेसामने आतेरहेहैं.

लेकिनजिसतरहइसिफल्ममेंपुलिसिहरासतकेदौरानअभियुक्तकीमौतकोदर्शायागयाहै, क्याइसीअंदाज़मेंपुलिसिहरासतमेंअभियुक्तकीमौतहोसकतीहै?

अगरऐसाहैतोपिछलेकुछसालोंऐसीिकतनीमौतेंहुईहैं?हिरासतमेंमौतहोनेकामतलबक्याहैऔरऐसेमामलोंमेंक़ा नूनक्याकहताहै, ऐसीमौतोंपरपुलिसप्रशासनकारवैयाक्याहोताहै?

इन्हींसवालोंकीपडतालकरतीहैयेरिपोर्ट.

हिरासतमेंमौतहोनेकामतलबक्याहै?

सरलशब्दोंमेंकहेंतोपुलिसहिरासतमेंकिसीअभियुक्तकीमौतको कामामलामानाजाताहै.चाहेवहअभियुक्तरिमांडपरहोयानहींहो, उसेहिरासतमेंलियागयाहोयाकेवलपूछताछकेलिएबुलायागयाहो. 'हिरासतमेंमौत'

उसपरकोईमामलाअदालतमेंलंबितहोयावहसुनवाईकीप्रतीक्षाकररहाहो, पुलिसकीहिरासतकेदौरानअभियुक्तकीमौतहोतोउसे 'हिरासतमेंमौत' मानाजाताहै.

इसमेंपुलिसहिरासतकेदौरानआत्महत्या,

बीमारीकेकारणहुईमौत,

हिरासतमेंलिएजानेकेदौरानघायलहोनेएवंइलाजकेदौरानमौतयाअपराधकबूलकरवानेकेलिएपूछताछकेदौरान पिटाईसेहुईमौतशामिलहै.

पुलिसहिरासतमें उत्पीड़न औरमौतके मामलों काज़िक्र भारतके मुख्यन्यायाधी शएन. वीरमन्नाने भी किया है.

Page No. 0, Size:(18.51)cms X (22.45)cms.

अगस्त, 2021 मेंउन्होंनेएकसंबोधनमेंकहा, "संवैधानिकरक्षाकवचकेबावजूदअभीभीपुलिसहिरासतमेंशोषण, उत्पीड़नऔरमौतहोतीहै.इसकेचलतेपुलिसस्टेशनोंमेंहीमानवाधिकारउल्लंघनकीआशंकाबढ़जातीहै."

उन्होंनेयहभीकहा.

"पुलिसजबिकसीकोहिरासतमेंलेतीहैतोउसव्यक्तिकोतत्कालक़ानूनीमददनहींमिलतीहै.गिरफ़्तारीकेबादपहले घंटेमेंहीअभियुक्तकोलगनेलगताहैकिआगेक्याहोगा?"

सुप्रीमकोर्टने 1996

मेंडीकेबसुबनामबंगालऔरअशोकजौहरीबनामउत्तरप्रदेशमामलेमेंफ़ैसलासुनातेहुएकहाथाकिहिरासतमेंमौत यापुलिसकीबर्बरता "क़ानूनशासितसरकारोंमेंसबसेख़राबअपराध" हैं.

सुप्रीमकोर्टकेफ़ैसलेकेबादिहरासतमेंहुईमौतोंकाविवरणदर्जकरनेकेसाथ-साथसंबंधितलोगोंकोइसकीजानकारीदेनाअनिवार्यकरदियागया.

शीर्षअदालतनेमौतकेइनमामलेमेंनियमोंकापालनकरनेकानिर्देशदिया.

पुलिसकीबर्बरताकोलेकरएकगैरसरकारीसंगठननेसुप्रीमकोर्टकेमुख्यन्यायाधीशकोपत्रभीलिखाथा.औरपुलिस कीबर्बरताऔरपुलिसहिरासतमेंहुईमौतोंकीगंभीरताकोदेखतेहुएशीर्षअदालतनेभीस्वत: संज्ञानलियाथा.

तबसर्वोच्चअदालतनेराज्योंकोनोटिसभेजकरपूछाथाकिइसमामलेमेंराज्यसरकारेंक्याकररहीहैं?

इसफैसलेमें.

सुप्रीमकोर्टनेकिसीभीव्यक्तिकीगिरफ़्तारीकेदौरानपुलिसकेव्यवहारकोलेकरनियमनिर्धारितकिएथे.

येनियमसिर्फपुलिसपरहीनहींबल्किरेलवे,

सीआरपीएफ.

राजस्वविभागसहितउनसभीसुरक्षाएजेंसियोंपरलागूहोतेहैंजोअभियुक्तोंकोपूछताछकेलिएगिरफ़्तारकरसकती हैं.

क्याक्यानियमहैं?

सुप्रीमकोर्टनेकहाहैकि

'बिनावारंटकेकिसीव्यक्तिकोगिरफ़्तारकरनेऔरचोरीकेमामलोंमेंपूछताछकेदौरानउत्पीड़नकेकईमामलेदेखने कोमिलेहैं.अक्सरइसीपिटाईसेअभियुक्तकीमौतहोजातीहै.यदिकिसीव्यक्तिकीपुलिसहिरासतमेंमृत्युहोजातीहै, तोऐसीमौतोंकोछिपायाजाताहैयापुलिसहिरासतसेरिहाहोनेकेबादव्यक्तिकीमृत्युकोदिखायाजाताहै.'

'यदिपीड़ितपरिवारशिकायतदर्जकरानेकीकोशिशकरताहैतोपुलिसशिकायतदर्जनहींकरतीक्योंकिपुलिसएक - दूसरेकासमर्थनकरतीहैं.एफ़आईआरतकदर्जनहींहोतीहै.' 'अगरमामलाअदालतमेंपहुंचभीजाताहै, तोभीपुलिसकेख़िलाफ़कोईसबूतनहींहोताक्योंकिअपराधपुलिसहिरासतमेंहुआहै.ऐसेमेंगवाहयातोपुलिसकर्मी हैंयाफिरलॉकअपमेंबंदअन्यअभियुक्त.'

'पुलिसएक-

दूसरेकेख़िलाफ़गवाहीनहींदेतीऔरअभियुक्तडरकेमारेमुंहनहींखोलते.इसलिएअक्सरइसअपराधकोकरनेवा लीपुलिसबरीहोजातीहै.'

औरइसलिएहम (सुप्रीमकोर्ट) ऐसीघटनाओंकोरोकनेकेलिएनिम्नलिखितनिर्देशदेरहेहैं -

- 1. अभियुक्तकोगिरफ़्तारकरनेगएपुलिसकर्मीवर्दीपरअपनाबैज, नामकाटैगऔरपहचानठीकसेलगाकरजाएंताकियहस्पष्टरूपसेनज़रआए. एकरजिस्टरमेंस्पष्टरूपसेउल्लेखहोनाचाहिएकिकौनअधिकारीयापुलिसकर्मीअभियुक्तसेपुछताछकरेंगे.
- 2. अभियुक्तकीगिरफ़्तारीकेबाद, एकमेमोतैयारहोनाचाहिए. यहअभियुक्तकेसाथ-साथअभियुक्तकेपरिवारकेकिसीसदस्ययाकिसीप्रतिष्ठितव्यक्तिद्वाराहस्ताक्षरितहोनाचाहिए. मेमोमेंगिरफ़्तारीकीतारीखऔरसमयकास्पष्टउल्लेखहोनाचाहिए.
- 3. अभियुक्तकीहिरासतमेंगिरफ़्तारीकेबादअभियुक्तकोअपनेपरिवारकेसदस्य, मित्रयाकिसीअन्यशुभचिंतककोजल्दसेजल्दअपनेबारेमेंजानकारीदेनेकाअधिकारहै.
- 4. यदिअभियुक्तकोकिसीदूसरेशहरमेंगिरफ़्तारिकयागयाहै, तोआठसेदसघंटेकेभीतरपरिवारकोगिरफ़्तारीकीसूचनादेनाअनिवार्यहै.
- 5. गिरफ़्तारीकेसमयअभियुक्तकोउसकेअधिकारोंकीजानकारीदीजानीचाहिए.
- 6. गिरफ़्तारअभियुक्तकेजिनरिश्तेदारोंयादोस्तोंकोगिरफ़्तारीकीजानकारीदीगईहैऔरजिसअधिकारीकीहिरासत मेंअभियुक्तहै, दोनोंकेनामथानेकीडायरीमेंदर्जहोनेचाहिए.
- 7. अभियुक्तकेअनुरोधपरगिरफ़्तारीकेसमयउसकेशरीरपरसभीचोटोंकीजांचकीजानीचाहिएऔरउन्हेंदर्जिकया जानाचाहिए. इसतरहकेनिरीक्षणकेरिकॉर्डपरअभियुक्तऔरगिरफ़्तारकरनेवालेअधिकारीदोनोंकेहस्ताक्षरहोनेचाहिएऔरए कप्रतिअभियुक्तकोमिलनीचाहिए.
- 8. हिरासतकेबादप्रत्येक 48 घंटेपरअभियुक्तकीमेडिकलजांचहोनीचाहिए. इसजांचकीरिपोर्टकेसाथ-साथअन्यसभीज्ञापनोंकोमजिस्ट्रेटकेरिकॉर्डकेलिएभेजाजानाचाहिए.
- 9. पूछताछकेदौरानसमय-समयपरअभियुक्तकोअपनेवकीलसेमिलनेदेनाचाहिए.

BBC HINDI, Online, 28.11.2021

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इननियमोंकापालननहींकरनेवालेपुलिसअधिकारियोंएवंपुलिसकर्मियोंकोविभागकेभीतरहीदंडितकरनेकाप्राव धानहै, साथहीन्यायालयकीअवमाननाकेलिएभीदंडितकियाजासकताहै.

शीर्षअदालतनेयहभीकहाकिअगरिकसीव्यक्तिकीपुलिसिहरासतमेंमौतहोजातीहैतोऐसेव्यक्तिकेपरिवारकोमु आवजादियाजासकताहै.

अपराधसंहिताअपराधिकमामलोंपरमुक़दमाचलानेकेबारेमेंनियमऔरनिर्देशप्रदानकरतीहै.इसमें 2005 मेंसंशोधनकियागयाहैऔरनएनियमजोड़ेगएहैं.

पुलिसहिरासतमेंकिसीकीमौतहोजाएतोतत्कालप्राथिमकीदर्जकीजाए. साथही, सीआरपीसीकीधारा 176 केतहत, मजिस्ट्रेटकोहिरासतमेंहुईमौतपरपुलिसजांचसेअलगएकस्वतंत्रजांचअनिवार्यतौरपरकरानीहै.

मृत्युके 24 घंटेकेअंदर 'जांचमजिस्ट्रेट' कोपोस्टमार्टमकेलिएशवकोजिलासर्जनकेपासभेजनाचाहिए. राष्ट्रीयमानवाधिकारआयोगकेमुताबिकमृतककेपोस्टमॉर्टमकावीडियोभीबनायाजानाचाहिए.

मानवाधिकार आयोग ने डीएम को भेजा सम्मन

पीडीडीयू नगर। राष्ट्रीय मानव अधिकार आयोग ने चंदौली जिलाधिकारी

को सम्मन भेजा है। जिलाधिकारी को 27 दिसंबर को दिन में 11 बजे व्यक्तिगत रूप से आयोग के समक्ष उपस्थित होने का आदेश दिया है। यह आदेश जिले के बरहनी विकास

27 दिसंबर को व्यक्तिगत रूप से उपस्थित होने का दिया आदेश

खंड के एक गांव में फसल बर्बाद होने पर किसान की मौत के मामले में जवाब न देने पर दिया है। पिछले वर्ष फसल बर्बाद होने पर बरहनी विकास खंड के बरहनी गांव निवासी किसान विनोद सिंह सदमे में आ गए और दम तोड़ दिया। प्रकरण संज्ञान में आने पर ह्यूमन राइट सीडब्लूए के चेयरमैन योगेन्द्र कुमार सिंह (योगी) ने किसान परिवार को उचित मुआवजा देने की मांग करते हुए मानवाधिकार आयोग से शिकायत की। आयोग ने मामले पर गंभीरता से लेते हुए जिलाधिकारी से रिपोर्ट तलब की लेकिन रिपोर्ट नहीं दी गई। नौ नवंबर 2021 को आयोग ने मामले पर विचार किया और रिपोर्ट न मिलने को गंभीरता से लेते हुए 27 दिसंबर को दिन में 11 बजे जिलाधिकारी को व्यक्तिगत रूप से हाजिर होने का निर्देश दिया। संवाद